

[English]

THE PRIME MINISTER (SHRI P.V. NARASIMARAO): I have not been able to hear what he said. Whether he said, I would like to join all my friends in welcoming him as the Leader of the Opposition.

He has been very kind to us. That has been the record. So, I hope, we will be able to work together very well indeed in upholding the traditions of the House and Making the democratic functioning in India exemplary for the whole world. He believes in it; so, we also believe.

And, I also would like to pay a tribute to Shri Advani for the manner in which he has conducted himself as Leader of the Opposition.

MR. SPEAKER: Now, there are few papers to be laid on the Table of the House and after that we will start the debate on the No-Confidence Motion.

12.10hrs.

PAPERS LAID ON THE TABLE

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYILER): Sir, I beg to lay on the Table a copy of the Merchant Shipping (Examination of Engine Drivers of Sea-Going ships) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 385 (E) in Gazette of India dated the 27th April, 1993, under sub-section 458 of the Merchant Shipping Act, 1958. [Placed in library. See No. LT. 4148/93.]

Notifications under the Indian Telegraph Act, 1885

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): Sir, I beg to lay on the Table a copy

each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(1) The Indian Telegraph second (Amendment) Rules, 1993 published in Notification No. G.S.R. 384 (E) in Gazette of India dated the 27th April, 1993.

(2) The Indian Telegraph (Third Amendment) Rules, 1993 published in Notification No. G.S.R. 387 (E) in Gazette of India dated the 28th April, 1993.

(3) The Indian Telegraph (Fourth Amendment) Rules, 1993 published in Notification No. G.S.R. 414 (E) in Gazette of India dated the 13th May, 1993. [Placed in Library. See. No. LT. 4149/93]

Explanatory Statement giving reasons for immediate resignation by the Recovery of Debts and Financial Institutions Ordinance, 1993.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On Behalf of Dr. Abrar Ahmed): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Recovery of Debts Due to Banks and Financial Institutions Ordinance, 1993, under rule 71(2) the rules of Procedure and Conduct of Business in Lok Sabha.

[Placed in Library, See. No. LT. 4150/93]

Consumer Protection (Amendment) Ordinance, 1993 Recovery of Debts to banks and financial Institutions Ordinance, 1993, etc

THE MINISTER OF STATE IN THE

MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGLAM): Sir, I beg to lay on the Table a copy each of the following Ordinance (Hindi and English versions) under article 123(2) (a) of the Constitution:-

- (1) The Consumer Protection (Amendment) Ordinance, 1993 (No. 24 of 1993) promulgated by the President on the 18th June, 1993.

[Placed in Library. See No. LT 4151/93]

- (2) The Recovery of Debts to Banks and Financial Institutions Ordinance, 1993 (No. 25 of 1993) promulgated by the President on the 24th June, 1993.

[Placed in Library See No. LT. 4152/93]

- (3) The Conservation of Foreign Exchange and Prevention of smuggling Activities (Amendment) Ordinance, 1993 (No. 26 of 1993) promulgated by the President on the 25th June, 1993

[Placed in Library, See No. LT 4153/93]

- (4) The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1993 (No. 27 of 1993) promulgated by the President on the 30th June, 1993.

[Placed in Library See No. LT 4154/93]

- (5) The Oil and Natural gas Commission (Transfer of Undertaking and Repeal) Ordinance, 1993 (NO. 28 of 1993) promulgated by the President on the 2nd July, 1993.

[Placed in library. See No. LT. 4155/93]

- (6) The Parliament (Prevention of Disqualification) Amendment Ordinance, 1993 (No. 29 of 1993) promulgated by the President on the 19th July, 1993.

[Placed in Library. See No. LT. 4156/93]

Notifications under the Passports (Amendment) Act, 1993 and passport Act, 1967

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): Sir, I beg to lay on the Table :-

- (1) copy of the Notification No. G.S.R. 484 (E) (Hindi and English versions) published in Gazette of India dated the 1st July, 1993 appointing the 1st day of July, 1993 as the date on which the passports (Amendment) Act, 1993 shall come into force, issued under sub-section (2) of section 1 of the said Act.
- (2) A copy of Passport (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R 485 (E) in Gazette of India dated the 1st July, 1993 under sub-section (3) of section 24 of the passports Act, 1967.

[Placed in Library. See No. LT. 4157/93]

Decision of the Speaker Under Tenth Schedule to the Constitution and the Members of Lok Sabha (Disqualification on Grounds of Defection) Rules, 1985 in the Janata Dal Case -Laid

12.11 hrs.

[English]

SECRETARY -GENERAL : Sir, I have to lay on the table, a copy (Hindi and English versions) of the decision of the hon. Speaker, Lok Sabha, dated 1st June, 1993, under the

Tenth Schedule to the Constitution and the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985, in the Janata Dal case.

[Placed in Library, See No. LT. 4158/93]

MR. SPEAKER: Now, we take up the discussion on No-Confidence Motion.

(Interruptions)

SHRIG. MADE GOWDA (Mandya): Sir, I want a clarification.

MR. SPEAKER: Please sit down. Shri Ajoy mukhopadhyay:

(Interruptions)

SHRIG. MADE GOWDA: Sir, I want a little clarification from the hon. Minister for Water resources, with regard to the news item which had appeared in the papers saying that they are going to constitute this monitor group.

MR. SPEAKER: By tomorrow evening it should be over. Shri Ajoy Mukhopadhyay please.

SHRI. G. MADE GOWDA: I will take only one minute. I want to seek one clarification from the Minister for Water Resources.

MR. SPEAKER: I will allow you if you want it in some other form, You may meet me personally.

SHRI LAL K. ADVANI (Gandhi Nagar): Before the discussion commence, it would be proper for the entire House, if the precise time for the reply is given whether it's tomorrow or day after tomorrow or whatever it is. If we know at what time the voting is likely to take place, it would enable the entire Members or the whips to mobilise their strengths properly.

MR. SPEAKER: I think be tomorrow evening it should be over.

(Interruptions)

(Translation)

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Sir, I submit that the discussion will not be completed in two days. So it should be extended for the third day too. *(Interruptions)*

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Normally two days are allocated for such kind of motions. *(Interruptions)* We will also sit late for it. This discussion has to be completed by tomorrow positively *(Interruptions)*

SHRI LAL K. ADVANI (Gandhi Nagar): It is also possible that the hon. Prime Minister may reply to the discussion on the motion the data after tomorrow in the morning and the matter of this motion may speak tomorrow night and the reply should be given the day after tomorrow morning and just after that we may go for voting.

[English]

MR. SPEAKER: I think it is a good suggestion. I will accept it. We will do like that

(Interruptions)

[Translation]

SHRI EBRAHIM SULAIMAN SAIT (Ponnani): I do not think that this much of time will be enough for it.

MR. SPEAKER: We shall sit late